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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A.No. 705 of 2017
M.A.N. 418 of 2017
In the matter of:

An Application under Section 19 of
the Administrative Tribunal
Act, 1985;

AND

IN THE MATTER OF:

1. HIMANSHU SAHA,

son of late Ashok Kumar Saha,

2. KALPANA SAHA,

Wife of late Ashok Kumar Saha

Both residing at 78, "K" Road,

Post Office- Netaji Garh, Howrah,

Pin-711108.

Applicants.

Versus

1. UNION OF INDIA, through the
Secretary, Government of India,
Ministry of Environment and
Forests, New Delhi, service
through the Secretary Ministry of
Law & Justice, Branch Secretariat
11, Strand Road, Kolkata-700001.

2. THE DIRECTOR, BOTANICAL
SURVEY OF INDIA, CGO
Complex, Salt Lake City, Kolkata-
700064.

3. THE DEPUTY DIRECTOR,
Botanical Survey of India, Easter
Circle, Shillong, Pin 793003.

4. THE JOINT DIRECTOR, Indian
Botanic Garden (now A.J.C. Bose
Botanic Garden) Botanical Survey

of India, West Bengal, Howrah

Pin 711103.

Respondents

No. O.A. 350/00705/2017
M.A. 350/00418/2017

Date of order: 7.9.2017

Present : Hon'ble Dr. Nandita Chatterjee, Judicial Member

For the Applicant : Md. Mahmud, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER (Oral)

Nandita Chatterjee, Judicial Member:

Heard Md. Mahmud, Ld. Counsel for the applicant and Mr. S. Paul; Ld. Counsel for the respondents.

2. Ld. Counsel for the applicant states that the late father of the applicant had been a Upper Division Clerk with the respondent authorities, who had died in harness on 8.11.2004. That an application for appointment on compassionate ground had been preferred on 9.12.2004. Thereafter reportedly, several representations have been preferred from time to time, but have not been considered till date.

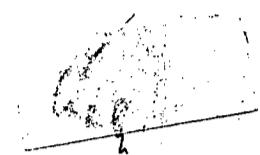
3. Ld. Counsel for the respondents fairly submits that the respondent authorities are in a process of evolving policy matters on compassionate appointment which may take some more time to be concluded.

4. Hence, the O.A. is disposed of by directing the Director, Botanical Survey of India, i.e. Respondent No. 2 to dispose of the representation dated 5.1.2017 by a reasoned and speaking order which is to be communicated to the applicant within one week of arriving upon a decision on the representation.

5. An M.A. has been filed for jointly moving the application by the applicant and his mother, which is allowed.

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5. With these observations, the O.A. and M.A. are disposed of accordingly.


(Dr. Nandita Chatterjee)
Administrative Member

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